IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 80/94 (OA 146/91)

: Date of order 14.2.95

Ajay Krishan Tewari

Petitioner

V/s

Major Gen. Parmar, Brig. Y Bahl and T.R.S. Nair

Respondents

None present for the Petitioner

Mr. S.K. Jain

Brief holder for Mr. U.D. Sharma Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL PRISHNA, MEMBER (JUDICIAL)

Petitioner Shri Ajay Krishan Tewari has filed on the ground this petition for contempt against the respondents/that the latter have not paid the amount of pay & allowances to the applicant as per the direction of a Bench of this Tribunal in OA no. 146/91 decided on 8.11.93. It is evidenced from the reply filed on behalf of the respondents and the receipt (Annexure R-2) that an amount of & 33.265/-, on account of pay & allowances for the period from 26.7.91 to 15.4.92, has been paid to the petitioner as full and final payment as per direction of the Tribunal. In view of this fact, the respondents have not committed any contempt. This Contempt Petition, therefore, is dismissed. Notices issued to the respondents are hereby discharged.

(O.P. SHARCA) MEMBER(A) (GOPAL HRISHNA) MEMEER(J)